

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.123

Caveat No.9/2024

And

CP No. 20/Chd/HP/2024

IN THE MATTER OF:

Super-Max Mauritius

...

Petitioner

Versus

Tigaksha Metallics Private

...

Respondent

Under Section: 241(1), 242(4)
U/R 25 NCLT 2016

Order delivered on 10.04.2024

CORAM:

SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Munisha Gandhi, Senior Advocate with Ms. Ankita Sambyal, Mr. Mohit Jaitak, Advocate, Ms. Salina Chalana, Mr. Adarsh Dubey, Advocates

For the Respondent no.1 : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sharma, Mr. Vaibhav Sahni and Mr. Shubham Saini, Advocates

For the respondents No.1, 4 to 6 : Mr. Farhan Khan and Mr. Armaan Gagneja, Advocates

For the respondent No.7 : Mr. Gaurav Chopra, Senior Advocate with Mr. Simil Purohit, Mr. Vishal Pattabirama, Mr. Mittal Munoth and Mr. Abanshu Saini, Advocates

ORDER

Heard the submissions made all the counsels present at the time of hearing of the matter. Counsel for respondent No.2 has submitted that they have already e-filed the reply in the matter and prayed for grant of leave for filing the hard copy of the reply. Leave prayed for is granted. Two days' time is granted for filing the hard copy of the reply. Learned counsel for respondent No.2 has also submitted that they have already supplied the copy of the reply in the matter to the petitioner.

Ld. counsel for respondent No.1 has requested for providing copies of the reply as filed before this Adjudicating Authority. The Ld. counsel for respondent No.2 is directed to provide the copy of the reply to the counsels engaged by respondent No.1. Counsel for respondent No.7 is present and submitted that they e-filed the reply in the matter and prayed for grant of leave for filing the hard copy of the reply. Leave prayed for is granted. Two days' time is granted for filing the hard copy of the reply.

It is seen that in the Vakalatnama filed by Mr. Armaan Gagneja, who has appeared on behalf of the respondents No.1, 4 to 6, the respondents have not signed at the proper place and the signatures have not been identified. Apparently on behalf of respondent No.4, two signatures have been signed, therefore, the counsel is directed to file fresh vakalatnama by paying appropriate Court fee and Advocate Welfare Stamp Fee clearly indicating the date along with identifying their signature and each respondent has to write

their name below their signatures. Let fresh vakalatnama be filed within next one week.

All the counsels have commonly agreed to fix the next date of hearing on 30.04.2024.

The interim orders stated to have been passed are hereby extended till the next date of hearing.

List the matter on 30.04.2024.

Sd/-

(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)